

SHRI RANGA (Srikakulam): On the spur of the moment that day, my hon. friend somehow or other chose to introduce that particular point, although it was not at all relevant to the discussion. It was done in such a rapid manner that it was not possible for any of us to take objection to that, then and there. Thereafter, my hon. friend has drawn your attention as well as his attention through you. I do not understand why he should take one week or 10 days. Is it proper first of all for a person to make allegations and thereafter conduct his own personal, private enquiry and not be prepared to express his regret, if he has not got any information at all to substantiate his point?

SHRI SURENDRANATH DWIVEDY (Kendrapra): We have a healthy convention in this House that if any member wants to make any complaint against another member, he has to inform the speaker first. Mr. Shashi Bhushan has not done that. After it has been publicised throughout the country, I do not think he can take shelter under the plea, "I am collecting documents". If he has made the statement without documents, either he should contradict it or he can say, "This is my information, but I cannot prove it."

श्री शशि भूषण : अगर इस पर आप सुनना चाहते हैं, अध्यक्ष महोदय, मैं बहुत से ईशयूज रेज नहीं करना चाहता, लेकिन अगर आप चाहते हैं तो मुझे टाइम दीजिए, मैं दो तीन मिनट में अभी कहे देता हूँ...

MR. SPEAKER: You raised it in the debate the other day suddenly. The usual practice should have been followed, namely, if there was something against an hon. member, it should have been conveyed to the Speaker. If it had been about another person and if you had not mentioned Mr. Morarji Desai's name, it would have been a different matter. But you connected Mr. Morarji Desai also and referred to his son. So, it is very proper that in future if you suddenly jump up and say something, then the next moment you should supply me the document. I have been waiting for a week. I cannot wait further. you must submit the documents today.

SHRI SHASHI BHUSHAN: Yes, Sir; today I will give the documents. (Interruptions).

310 सुशीला नय्यर (झाँसी) : अध्यक्ष महोदय, एक सीधी सी बात है, सारे अखबारों में यह तो आ चुका है कि कांति देसाई स्मॉगिंग में भेरेट में पकड़े गए लेकिन वह जब मोरारजी भाई ने कहा कि वह तो दो महीने से इधर आये ही नहीं तो न वह यहाँ रेकार्ड में आ रहा है न किसी अखबार में आ रहा है। यह क्यों ?

MR. SPEAKER: No further comments.

12.50 hrs.

ELECTION TO COMMITTEE

COMMITTEE ON ESTIMATES

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): Sir, I beg to move :

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired term of the Committee *vice* Shri M. Thirumala Rao died."

MR. SPEAKER: The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired term of the Committee *vice* Shri M. Thirumala Rao died."